

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.110/2002

Thursday this the 28th day of February, 2002

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN  
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

Manjima Mathew, Olickel House,  
Mudavoor PO,  
Muvattupuzha-686 669.

...Applicant

(By Advocate Mr.P.Balakrishnan (rep)

v.

1. The Bharath Sanchar Nigam Ltd.  
represented by the Chief General Manager,  
Telecom, Karnataka Circle,  
Doorsambarka Bhavan,  
Ulsoor, Bangalore.8.
2. The Deputy General Manager (Admn)  
Bahrath Sanchar Nigam Limited,  
Office of the CGM, Telecom Kerala Circle,  
PMG Junction,  
Trivandrum.33.
3. Union of India represented by  
Secretary, Ministry of Communications,  
New Delhi. ..Respondents

(By Advocate Mr.A.Sathianathan)

The application having been heard on 28.2.2002, the  
Tribunal on the same day delivered the following:

O R D E R

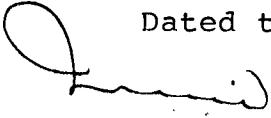
HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

Applicant applied for selection and appointment  
to the post of Junior Telecom Officer in the Bharath  
Sanchar Nigam Limited. By the impugned order Annexure.A5  
she was informed that/she had not completed B.E.Course  
before 1.1.2001, her candidature cannot be considered.  
Aggrieved the applicant has filed this application  
seeking to set aside the Annexure.A5 order and for a  
direction to the Ist respondent BSNL represented by the  
Chief General Manager, Telecom, Karnataka Circle,  
Bangalore to appoint the applicant to the post of Junior  
Telecom Officer.

Contd....

2. We have heard the learned counsel of the applicant and Shri A.Sathianathan, ACGSC appearing for the third respondent. The Bharath Sanchar Nigam Limited is a corporation which has not been notified under Section 14(2) of the Administrative Tribunals Act. The impugned order is an order relating to Bharath Sanchar Nigam Limited. Though process of recruitment also is a service matter since the Bharath Sanchar Nigam Limited is not notified and brought under the purview of Central Administrative Tribunal, we find that we do not have jurisdiction to entertain this application. The application is, therefore, rejected under Section 19(3) of the Administrative Tribunals Act. However, the applicant will be free to move the appropriate forum for appropriate relief in accordance with law. The material papers after retaining a copy of the application for the purpose of record shall be returned to the applicant for presentation before the appropriate forum.

Dated the 28th day of February, 2002

  
T.N.T. NAYAR  
ADMINISTRATIVE MEMBER

  
A.V. HARIDASAN  
VICE CHAIRMAN

(S)

APPENDIX

Applicant's Annexures:

1. A-1: True copy of the provisional certificate issued by the M.G.University dt.30.11.2001.
2. A-2: True copy of the advertisement in the Malayala Manorama.
3. A-3: True copy of the admit card issued by the 2nd respondent to the applicant.
4. A-4: True copy of the letter dated 28.6.01 of the 2nd respondent addressed to the applicant.
5. A-5: True copy of letter dated 21.12.01 from the 1st respondent addressed to the applicant.

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